

**IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
ORIGINAL APPLICATION NO. 53 OF 2024**

IN THE MATTER OF:

MATHEW GONMEI

...APPLICANT

VERSUS

STATE OF MANIPUR & ORS.

...RESPONDENTS

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**Filed by:
Pukhrambam Ramesh Kumar
Advocate for the State of Manipur**

Date:29.06.2024

28 JUN 2024

CANCELLED



IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH

ORIGINAL APPLICATION NO. 53 OF 2024/EZ

IN THE MATTER OF:

MATHEW GONMEI

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VERSUS

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...RESPONDENTS

COUNTER AFFIDAVIT FILED ON BEHALF OF
STATE OF MANIPUR



R.K. Amarjit Singh, IFS, presently functioning as the Special Secretary (Forest, Environment & Climate Change), Government of Manipur, do hereby solemnly affirm and state as under:-

1. That, I am currently working in the aforesaid capacity and having gone through the records of the matter I say that I am conversant with the facts of the present case and therefore, competent to depose the present affidavit on behalf of all State respondents.
2. That, I have read and understood the contents and averments made by the Applicant in this Application and it is humbly submitted that except all that is a matter of record, all allegations,

R.K. Ashalata Devi
28/6/2024

R.K. Ashalata Devi
Oath Commissioner (Judicial)
Manipur

28 JUN 2024
CANCELLED



statements, and submissions are denied and disputed by the respondent. Nothing contained in the application shall be deemed to be admitted or accepted unless the same is expressly admitted herein.

PRELIMINARY SUBMISSIONS:

3. It is most respectfully submitted that the present application is filed by the Applicant herein *inter alia* praying for protection and preservation of the Zeilad Wildlife Sanctuary situated in Tamenglong District, Manipur from illegal encroachment and felling of trees within the sanctuary and adequate measures to implement Section 21, Section 24 and Section 25 of the Wildlife (Protection) Act, 1972 herein referred to as "the Act", by finalizing the boundary of the Zeilad Wildlife Sanctuary as well as to protect the lakes situated within the sanctuary.

4. It is humbly submitted that in order to preserve and protect Eco-Sensitive Zones or Ecologically Fragile Areas in the State the Respondents have taken various steps such as appointing State Nodal Agency and State Nodal Officer for the purpose of Wetland Conservation, notifying Eco-Sensitive Zones, initiating process for identifying other important wetlands, etc.


 29/11/2019
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 Manipur



It is further submitted that the Forest Department has been taking steps to curb the issue by initiating protection, development and entry point activities such as plantation of food and shelter tree species, capacity building programs for local volunteers on firefighting, patrolling, poaching, fire line cutting, eradication of invasive species, alternate livelihood generation activities etc. in and around the Sanctuary.

6. It is most respectfully submitted that a Notification dated 24.04.1997 and Manipur Extraordinary Gazette dated 02.07.1997 was issued under Section 18(1) of the Wild Life Protection Act, 1972 by the State as an initial notification for declaration of Zeilad Wildlife Sanctuary, Tamenglong District, Manipur with an area of around 21 sq. km. and a well-defined schedule of boundaries for protection and development of its rich wildlife and unique eco-system. The said notification also appointed the Deputy Commissioner/Collector, Tamenglong as Collector under Section 19 of the Act to enquire into and determine the existence, nature, and extent of the rights of any


 28/4/2024
R.K. Ashalata Devi
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person in and over the land in accordance with the procedures laid down in Section 21 to 25 of the Act.



It is further submitted that once the initial notification under section 18(1) has been issued, provisions of sections 27 to 33-A shall be applicable but the applicability of provisions does not extend to other sections of the Act herein until the final notification of the Sanctuary is issued by the State Government under Section 26-A of the Act.

A true and correct copy of the Notification dated 24.04.1997 under Section 18(1) of the Wildlife (Protection) Act 1972 published in the Manipur Extraordinary Gazette marked and annexed herewith as **ANNEXURE C-1 (Page No.13-14)**

7. It is humbly submitted that since the initial notification under Section 18(1) of the Act was issued by the State Government for declaration of the Zeilad Wildlife Sanctuary on 24.04.1997, the Respondent No. 1 and the State Government have requested the Collector appointed under Section 18-B of the Act to complete the inquiry and settlement rights as provided under Section 21 to 25 of the Act.


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Thereafter, the Collector issued proclamations under Section 21 of the Act vide Notifications dated 22.10.1997, 12.04.2012, 04.10.2014 and 18.07.2023 inviting claims of right over the land from any interested persons. As soon as the settlement of rights is complete the final notification shall be issued by the State and the issue of encroachment, felling of trees and pollution of the lakes will be effectively curbed.

True and correct copies of the proclamations/Notifications issued by the District Collector/Deputy Commissioner are respectively marked and annexed herewith as **ANNEXURE C-2 (Colly)**. (Page No.15-26)

8. It is further submitted that the Deputy Commissioner, Tamenglong District, Manipur, has also recorded there is a necessity to protect and conserve the biodiversity of the area. However, there are certain groups who have objected to the declaration of the Zeilad Wild Life Sanctuary and they have filed complaints with the Deputy Commissioner. Further, on 28th January 2024, some Forest Department officials were assaulted by these groups. The Deputy Commissioner has also recorded

 28/1/2024

R.K. Ashalata Devi
Oath Commissioner (Judicial)
Manipur

that there are certain law and order issues apprehended to complete the process for the final declaration of the Wildlife Sanctuary.



9. It is submitted that the State government will make its best efforts to bring a solution and complete the settlement of rights as per the act and rules so that a final declaration can be issued declaring the Zeilad Wildlife Sanctuary.
10. It is further submitted that on 02.08.2023, a letter was issued by the Assistant Conservator of Forests/Wildlife, Government of Manipur providing a list of notified Eco-sensitive Zones of Wildlife Sanctuaries and National Parks in the State of Manipur.

That among the list of Eco-sensitive Zones of Wildlife Sanctuaries and National Park in the State of Manipur, Eco-sensitive Zone of Zeilad Wildlife Sanctuary with its area of 235.00 sq.km is also listed.

A true and correct copy of the letter dated 02.08.2023 issued by the Assistant Conservator of Forests/Wildlife, Government of Manipur is marked and annexed herewith as **ANNEXURE C-3** (Page No.27-28


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11. It is most respectfully submitted that as far back as 2012, the State designated the Directorate of Environment & Climate Change, Government of Manipur as the State Nodal Agency for inventorization, conservation and protection of wetlands in the State of Manipur under Wetland (Conservation and Management) Rules, 2017.



A true and correct copy of the Order dated 11.05.2012 designating the Directorate of Environment, Manipur as the State Nodal Agency for Wetland Conservation in Manipur is marked and annexed herewith as **ANNEXURE C-4 (Page No.29)**

Further, it is humbly submitted that the State Nodal Agency for State Wetlands Authority is undertaking the process of inventorization, identification and notification of important wetlands on a priority basis. Therefore, wetlands in and around the Zeilad Wildlife Sanctuary, Tamenglong District will also be considered on priority during the process of the inventorization, identification and final notification of the same for protection under the provisions of Wetland (Conservation and Management) Rules, 2017.


 R.K. Ashatai
 Oath Commissioner (Judicial)
 Manipur

15/5/2024

PARA-WISE SUBMISSIONS

That, with respect to Para 1 and 2 of the Application, it is submitted that there are no comments to offer.

13. That, with reference to Para 3 of the Application, it is most respectfully submitted that a Notification dated 24.04.1997 and Manipur Extraordinary Gazette dated 02.07.1997 was issued under Section 18(1) by the State as an initial notification for declaration of Zeilad Wildlife Sanctuary, Tamenglong District, Manipur with an area of around 21 sq. km. and a well-defined schedule of boundaries for protection and development of its rich wildlife and unique eco-system. Section 20 of the Acts lays down that after the issue of a notification under Section 18, no right shall be acquired in, on, or over the land comprised within the limits of the area specified in such notification, except by succession, testamentary or intestate. The said notification also appointed the Deputy Commissioner/Collector, Tamenglong as Collector under Section 18-B to enquire into and determine the existence, nature, and extent of the rights of any person in and over the land as provided under Section 19 in accordance with the procedures laid down in Section 21 to 25 of the Act.


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 R.K. Ashutosh
 Oath Commissioner (Judicial)
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It is further submitted that once the initial notification under Section 18(1) has been issued, provisions of sections 27 to 33-A shall be applicable but the applicability of provisions does not extend to other sections of the Act herein until the final notification of the Sanctuary is issued by the State Government under Section 26-A of the Act. It is further submitted that a final notification for declaration of the Sanctuary shall be issued after completion of inquiry and determination of rights of any person over the land by the Collector including claims, if any, have been disposed of by the State Government.

14. That with respect to Para 5(a) and 5(b) of the Application, it is submitted that there are no comments to offer as it is a matter of record.

15. That with respect to Para 5(c) to 5 (i) of the Application, it is submitted that since the initial notification under Section 18(1) of the Act has been issued by the State Government for declaration of the Zeilad Wildlife Sanctuary on 24.04.1997, the Respondent No. 1 and the State Government have requested the Collector appointed under Section 18-B of the Act to complete the inquiry


 28/1/2024
R.K. Ashalata Devi
 Oath Commissioner (Judicial)
 Manipur

and settlement rights as provided under Section 21 to 25 of the Act.



Thereafter, the Collector issued proclamations under Section 21 of the Act vide Notifications dated 22.10.1997, 12.04.2012, 04.10.2014 and 18.07.2023 inviting claims of right over the land from any interested persons. As soon as the settlement of rights is complete the final notification shall be issued by the State and the issue of encroachment, felling of trees and pollution of the lakes will be effectively curbed.

16. That, with respect to Para 5(j) to 5(o) of the Application, the Respondents have no comment to offer.

GROUNDS

17. That, with respect to the Grounds set out by the Applicant herein, it is most respectfully submitted that once the process of settlement of rights is complete and the final notification of declaration under Section 26-A of the Act is issued, the State will be in a better position to effectively protect, conserve and develop the rich floral and fauna diversity and the unique ecosystem of the Zeilad Wildlife Sanctuary.


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R.K. Ashalata Devi
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 Manipur



It is further submitted that the Forest Department has been taking steps to curb the issue by initiating protection, development and entry point activities such as plantation of food and shelter tree species, capacity building programs for local volunteers on firefighting, patrolling, poaching, fire line cutting, eradication of invasive species, alternate livelihood generation activities etc. in and around the Sanctuary.

18. It is humbly prayed that the present Counter Affidavit be taken on record.
19. That, the answering Deponent further craves leave of this Hon'ble Tribunal to file a Supplementary Counter Affidavit to this Original Application as and when required.

Solemnly affirm before me on 28/6/2024 at 4.30 P.m. by the Deponent who identified by N. Debasmita Devi. The Deponent seems to understand the contents fully well on the being read over and explained to him.


28/6/2024
R.K. Ashalata Devi
Oath Commissioner (Judicial)
Manipur

DEPONENT

✓ 
(R.K. Amarjit Singh)
Special Secretary
(Forest & Environment & Climate Change)
Government of Manipur

VERIFICATION



I, the Deponent above named, do hereby verify that the contents of paras 1 to 19 of my affidavit are true and correct to the best of my knowledge and based on record. No part of it is false and nothing material has been concealed therefrom.

Verified at Imphal on this 28th day of June 2024.

DEPONENT

R.K. Amarjit Singh

(R.K. Amarjit Singh)

Special Secretary
(Forest & Environment & Climate Change)
Government of Manipur

R.K. Ashalata Devi
28/6/2024

R.K. Ashalata Devi
Oath Commissioner (Judicial)
Manipur

Solemnly affirm before me on 28/6/2024
at 4:30 P.m. by the Deponent
who identified by N. Sebastian, Adv.
The Deponent seems to understand the
contents fully well on the being read over
and explained to him.

N. Sebastian, Adv.

Manipur Gazette

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 128, Imphal, Wednesday, July 2, 1997 (Asadha 11, 1919)

**GOVERNMENT OF MANIPUR
SECRETARIAT FOREST DEPARTMENT**

**NOTIFICATION
Imphal, the 24th April, 1997**

No. 60/2/95-For.- Whereas it appears to the Government of Manipur, that the area as specified in the schedule below is required by reason of its adequate ecological, faunal, floral, geomorphological, natural and ecological significance to be constituted as a wildlife sanctuary for the purpose of protecting propagating and developing Wildlife or its environments.

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 18 of the Wildlife (Protection) Act, 1972, the Governor of Manipur, hereby declares the said area as Zeilad Wildlife Sanctuary. Further, as provided under Section 19 of Wildlife (Protection) Act 1972, the Collector/Deputy Commissioner (Tamenglong) shall enquire into and determine the existence, nature and extent of the right of any person in an over the land comprised within the limit of the sanctuary in accordance with procedure laid down in section 21 to 25 of the Act.

SCHEDULE OF BOUNDARY FOR THE PROPOSED ZEILAD

WILDLIFE SANCTUARY

NORTH: From Kaigongbut village then flowing the course of the unnamed stream to the far north of Taijizang village upto the point where it meets the Barak river.

WEST: From Kaigongbut village then crossing the saddle to the south through Atengba village then flowing the hill ridge upto the point facing the confluence of Dwikhuanang Nala with the Maruiti stream.

EAST: From the point where Maruiti stream meets the Barak river then following the upward course upto the point where the unarmed stream/ lok (from Kaigongbut) to the north of Taljizang village meets the Barak river.

SOUTH: From the point of the hill facing the confluence of Doukhuanang Nala with Maruiti stream then following the course upto the point where it meets with the Barak river.

In extent it will cover roughly 21 sq. Kms.

ANNAYOK J. TAYENG
Commissioner (Forest), Govt. of Manipur.



True Typed Copy

**No. 65/2/95-
GOVERNMENT OF MANIPUR
SECRETARIAT FOREST DEPARTMENT**

Imphal, the 22nd October, 1997.

- (1) The Deputy Commissioner, Tamenglong.
(2) The Deputy/Commissioner, Churachandpur.

Sub :- Issuance of Proclamation under Section 21 of Wildlife Protection Act, 1972 for constitution of (1) Bunning Wildlife Sanctuary (2) Zeilad Wildlife Sanctuary and (3) Kailam Wildlife Sanctuary by the concerned Deputy Commissioners as collector.

Sir,

I am directed to enclose herewith a copy of Chief Conservator of Forrest (WL) letter No. 3/65/97-NL dated 29/9/97 an the above subject and to request you kindly issue Proclamation under Section 21 of Wildlife Protection Act, 1972 in respect of the following constitution of wildlife Sanctuaries.

(1) Zeilad Wildlife Sanctuary.	Protection under Section 21 of Wildlife Protection Act, 1972 to be issued by the DC/Tamenglong.
(2) Bunning Wildlife Sanctuary.	
(3) Kailam Wildlife Sanctuary	Protection under Section 21 of Wildlife Protection Act, 1972 to be issued by the D.C. Churachandpur.

This my kindly be treated as MOST URGENT/IMMEDIATE

Yours faithfully,

Sd/-

(R. Prasad)

Joint Secretary (Forest & Env.).
Government of Manipur

Copy to:-

1. The Pr. Chief Conservator of Forests, Manipur.
2. The Chief Conservator of Forest (WL), Manipur.



True Typed Copy

**GOVERNMENT OF MANIPUR
OFFICE OF THE DEPUTY COMMISSIONER, TAMENGLONG DISTRICT**

**NOTIFICATION
Tamenglong the 12 April, 2012**

(TML)11/315(WLS)97: Whereas, Forest Department, Govt. of Manipur, Vide Notification (illegible)/14/97-FOR: dated 08.09.1997 has notified under Sub-Section 18 of the Wildlife Protection 1972 that the acres as specified in the schedules described below is required by reasons of its adequate ecological, faunal, floral, geomorphological, natural and ecological significance to be constituted as a Wildlife Sanctuary for the purpose of protecting, propagating and developing wildlife or its environments.

Now, therefore, in exercise of the powers conferred by sub-section (1) of Section 18 of the Wildlife (Protection) Act, 1972, the District Collector/ Deputy Commissioner, Tamenglong District, Manipur, hereby declared/proclaim the Notification that the area/Schedules given below is declared as Zeilad Wildlife Sanctuary which is located within the sub-Divisional jurisdiction of Tamei Sub-Division, Tamenglong District, for the reason stated above by the Government Notification

Now, Therefore, any person claiming any right or interest mentioned in the area as scheduled below should claim before the District Collector/Deputy Commissioner, Tamenglong District, Manipur within two months from the Issue of this notification.

SCHEDULES

North: From Kaigongbut village then following the course of the unnamed stream to the far north of Taijizang village up to the point where it meets the Barak river.

West: From Kaigongbut village then crossing the saddle to the South through Atengba village then following the hill ridge upto the point facing the confluence of Dwikhuanang Nala with the Maruiti stream.

East: From the point where Maruiti stream meets the Barak river then flowing the upward course upto the point where the unnamed stream/lok (from Kaigongbut) to the North of Taijizang village meets the Barak river.

South: From the point of the hill facing the confluence of Doukhuanang Nala with Maruiti stream then following the course upto the point where it meets with the Barak river.

In extent it will cover roughly 21 sq.km

(C. ARTHUR W)

District Collector: Tamenglong District, Manipur
Tamenglong, the 12th April, 2012

No. DC((TML)11/315(WLS)97:

Copy to:-

1. The Principal Secretary (Forest & Environment) Govt. of Manipur.
Imphal
2. The Chief Conservation of Forest (Wildlife), Chief Wildlife Warden, Govt.
of Manipur, Imphal
3. The Sub-Division Officer, Tamer-So-Division with 50 spare copies of
proclamation for onward service to villagers concerned within his sub-
division, Inviting claims and objections from persons having interest in

the land/area specified above and to forward such claims/ objections after due verification with comments to the District Collector by 15-01-1998.

4. The Editor, The Cham, Tamenglong, for kind publication for one day on 13th April, 2012.
5. The Editor, Manipur Mirror, Tamenglong for kind publication for one day on 13th April, 2012.
6. Guard file.

(C. ARTHUR W)
District Collector: Tamenglong District



True Typed Copy

GOVERNMENT OF MANIPUR
OFFICE OF THE DEPUTY COMMISSIONER, TAMENGLONG DISTRICT,
MANIPUR

NOTIFICATION

Tamenglong, the 4th October, 2014

No. DC(TML)11/315(WLS)97: Whereas, Forest Department, Govt. of Manipur, Vide Notification 55/14/97-FOR: dated 08.09.1997 has notified under Sub-Section 18 of the Wildlife Protection Act, 1972 that the areas as specified in the schedule described below is required by reasons of its adequate ecological, faunal, floral, geomorphological, natural and ecological significance to be constituted as a Wildlife Sanctuary for the purpose of protecting, propagating and developing wildlife of its environments.

Therefore, in continuation of this office Notice even number dated 12th April, 2012, I, the undersigned, District Collector Tamenglong District, Manipur in exercise of the powers conferred by section (2) of the Wildlife (Protection) Act, 1972, hereby notify the area/schedules given below as Zeilad Wildlife Sanctuary which is located within the sub-Divisional jurisdiction of Tousem Sub-Division, Tamenglong District, for the reason stated above by the Government Notification.

Now, therefore, any person claiming any right or interest mentioned in the areas as scheduled below should claim before the District Collector/ Deputy Commissioner, Tamenglong District, Manipur within two weeks from the issue of this notification i.e. (illegible) before the 18th Oct. 2014

Schedules

North: From Kaigongbut village then following the course of the unnamed stream to the far north of Taijizang village upto the point where it meets the Barak river.

West: From Kaigongbut village then crossing the saddle to the south through Atengba village then flowing the hill ridge upto the point facing the confluence of Dwikhuanang Nala with the Maruiti stream.

East: From the point where Maruiti stream meets the Barak river then flowing the upward course upto the point where the unnamed stream/lok (from Kaigongbut) to the North of Taijizang village meets the Barak river.

South: From the point of the hill facing the confluence of Doukhuanang Nala with Maruiti stream then flowing the course upto the point where it meets with the Barak river.

In extent it will cover roughly 21 sq.km

(C. ARTHUR W)
District Collector: Tamenglong District
Memo No. DC(TML)11/315(WLS)97

Copy to:-

1. The Principal Secretary (Forest & Environment) Govt. of Manipur.
Imphal
2. The Chief Conservation of Forest (Wildlife), Chief Wildlife Warden, Govt. of Manipur, Imphal
3. The Sub-Division Officer, Tousem with 50 spare copies of proclamation for onward service to villagers concerned within his sub-division, Inviting claims and objections from persons having interest in the land/area

specified above and to forward such claims/ objections after due verification with comments to the District Collector by 18.10.2014.

4. The Divisional Forest Officer (Western Forest Division), Tamenglong.
5. The Editor, The Cham, Tamenglong, for kind publication for one day (illegible).
6. Guard file.



True Typed Copy

GOVERNMENT OF MANIPUR
OFFICE OF THE DEPUTY COMMISSIONER: TAMENGLONG DISTRICT
NOTIFICATION U/S 25 OF THE WILDLIFE (PROTECTION) ACT, 1972
Tamenglong, the 18th July, 2023

No. DC(TML)11/315(WLS) 97: Whereas, the Office of the Principal Chief Conservator of Forests/Wildlife Warden, Imphal, Manipur Vide letter/ File No. 3/44/2006-WL/20 dated 9/5/2022 has requested the Deputy Commissioner, Tamenglong to expedite necessary action to complete the settlement of rights of the villagers inside Zellad Wildlife Sanctuary within Tousem Sub-Division in Tamenglong district so as to enable the State Government to issue the final notification of the Wildlife Sanctuary for conservation and development of rich and unique biodiversity of the area at an early date;

1. Whereas, initial notification for Zeilad Wildlife Sanctuary under Section 16 of the Wildlife (Protection) Act 1972 was issued vide Notification No.60/2/95-For dt.24/4/1997 for protection and development of its rich wildlife and its environment;
2. Whereas, vide letter dated 25/6/1997, 15/9/1997, 22/10/1997, 29/5/1993, 20/11/2003, 5/10/2006, 28/3/2011, 10/10/2012, 5/3/2013, 3/8/2016, 10/11/2017, 21/12/2010 and 13/10/2020 of the Principal Chief Conservator of Forest and Secretariat: Forest Department, Govt. of Manipur the Deputy Commissioner, Tamenglong has been requested to complete determination and settlement of rights of villagers inside the Wildlife Sanctuary under Section 21 to 25 of the Act;

3. Therefore, in pursuance of the Government intimation mentioned above and in pursuance of the Joint meeting held on 3 July, 2023 in the office of the Collector, Tamenglong District, Manipur the District Collector/Deputy Commissioner, Tamenglong District, Manipur, in exercise of the powers conferred under section 25 of Wildlife (Protection) Act, 1972, hereby notifies that any person claiming his/her right or interest should submit their claim before the District Collector/Deputy Commissioner, Tamenglong District Manipur in the prescribed Format (i.e., Form-8 available in the office of the Sub-Divisional Officer, Tousem/Tamenglong or the Office of the Deputy Commissioner, Tamenglong) within two months' time from the date of issue of this notification i.e., on or before 18/09/2023;

Schedules:-

1. North: From Kaigongbut village then following the course of the unnamed stream to the far north of Taizijang village up to the point where it meets the Barak river.
2. West: From Kaigongbut village then crossing the saddle to the South through Atengba village then following the hill ridge upto the point facing the confluence of Dwikhuanang Nala with Maruiti stream.
3. East: From the point where Maruiti stream meets the Barak river then following the upward course upto the point where the unnamed stream/lok (from Kaigongbut) to the North of Taijijang village meets the Barak river.

4. South: From the point of the hill facing the confluence of Dwikhtanang Nala with Maruiti stream then following the course upto the point where it meets with the Barak river.

4. Any person(s) who has no interest in the Zelad Wildlife Sanctuary may file a 'no objection letter' to the office of the Deputy Commissioner, Tamenglong (if he/she has not submitted earlier) on or before 18/09/2023; the petitioner(s) should clearly indicate the address of the land that he/she is claiming ownership with contact number for verification;

5. After the expiry of the period for submission of claims or objection, the Collector shall depute team of officers from relevant departments -Land resources/ Forest/ Horticulture/ Fisheries/ Public Works Dept/Agriculture for verification of the claims.

6. This proclamation issued apropos to the Notification u/s 21 of the Wildlife (Protection) Act, 1972 vide Orders of even number dated 12/04/2012 issued by the then Collector, Tamenglong to ascertain the exact area of Zelled Wildlife Sanctuary free from any sort of objection to take up further necessary action.

Sd/-18/7/2023
(Dr. L. Angshim Dangshawa), IAS
District Collector: Tamenglong District
18th July, 2023

Memo No.DC(THL)11/315(VLS)97:

Copy to:-

1. PS to Hon'ble Chief Minister, Manipur.
2. PS to Hon'ble Minister (Forests/Env't & Climate Change), Manipur.

3. Staff Officer to Chic Secretary, Manipur.
4. The Principal Chief Conservator of Forest (Wife), Chief Wildlife Warden, Manipur, Imphal
5. The Principal Secretary (Forest & Environment), Govt. of Manipur, Imphal
6. The Commissioner (Land Resources Dept), Govt. of Manipur.
7. The Divisional Forest Officer, Tamenglong.
8. The Sub-Divisional Officer Tousem/Tamenglong, with 50 copies of the above proclamation for onward service to villagers concerned within his Sub-Division, inviting claims and objection from persons and to forward such claims/objections after due verification with comments to the District Collector by 18/09/2023.
9. Media House, Tamenglong. (For kind publication for one day only).
10. Guard File.

Sd/-
(Dr. L Angshim Dangshawa), IAS
District Collector: Tamenglong District



True Typed Copy

**Government of Manipur
Office of the Principal Chief Conservator of Forests/Wildlife
& Chief Wildlife Warden,
Imphal: Manipur**

No.3/31/2006-WI: 151

Imphal, the 2 August 2023.

To

The Joint Director,
Directorate of Environment & Climate Change,
Porompat, Imphal.

Subject: Carrying capacity study of the Eco Sensitive Zone under NGT
direction in its OA No. 162 of 2018-reg

Sir,

With reference to your letter No. 1/121/2019(NGT)/DoE&CC dt. 24.7.2023 on the subject cited above, I am directed to provide the list of the notified Eco Sensitive Zones of the following Wildlife Sanctuaries and National Park in the state of Manipur for your information.

Name of Eco Sensitive Zone	Area in Sq.km.	District
1. Zeilad Wildlife Sanctuary	235.00 sq.k.	Tamenglong
2. Jiri Makru Wildlife Sanctuary	256.00 sq.km	Tamenglong
3. Kailam Wildlife Sanctuary	731.00 sqkm	Pherzawl
4. Bunning Wildlife Sanctuary	233.5 sq.km	Tamenglong
5. Yangoupokpi Lokchao Wildlife Sanctuary	253.00 sq.km.	Tengnoupal
6. Keibul Lamjao National Park	176.00 sqkm.	Bishnupur

Copies of the notifications of the above ESZs with maps are also enclosed for further necessary action.

Encl: As above.

Yours faithfully,

Sd/- 2.08.2023
(Thokchom Autumn Meitei)
Assistant Conservator of Forests/Wildlife
Government of Manipur.

PO (Dr. Habibullah) Sd/- 21/8.2023



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GOVERNMENT OF MANIPUR
SECRETARIAT FORESTS & ENVIRONMENT DEPARTMENT

ORDERS BY THE GOVERNOR MANIPUR

Imphal, the 11th May, 2012

No.56/19/2002-For & Evt. The Governor of Manipur is pleased to designate the Directorate of Environment, Manipur as the State Nodal Agency for Wetland Conservation in Manipur and Director, Directorate of Environment, Manipur as the State Nodal Officer for Wetland Conservation with immediate effect and until further orders.

By orders & in the name of the Governor,
Sd/-11/5/12
Kangoo Zuringla)
Deputy Secretary (Forests & Environment),
Government of Manipur.

Copy to:-

1. The P.S. to Minister (For.& Evt.), Manipur.
2. The P.S. to Principal Secretary (For & Evt), Govt. of Manipur.
3. The Advisor, Ministry of Environment & Forests, Govt. of India,
Paryavaran Bhawan, CGO. Complex, Lodhi Road, New Delhi-110003.
4. The Director, Directorate of Environment, Manipur.
5. Guard File.


True Typed Copy



Court Clerk Of Ramesh <courtclerkoframesh@gmail.com>

Service of Counter Affidavit on behalf of State of Manipur in Original Application 53/2024 (Mathew Gonmei Vs State Of Manipur)

Court Clerk Of Ramesh <courtclerkoframesh@gmail.com>
To: advocate.paushali@gmail.com

Thu, Jul 25, 2024 at 6:20 PM

Sir(s)/Ma'am(s),

I am attaching herewith a copy of the Counter Affidavit being filed by me on behalf of State of Manipur in the above-captioned matter. This may be treated as service upon you.

 **COUNTER_AFFIDAVIT.pdf**
3883K